

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 10**  
**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India

.... Applicant/petitioner

v.

Basic India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 01.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant : Ms. Gurmeet Bindra, Adv.

For the Respondent(s) : -

**ORDER**

**CA-803(PB)/2019**

Notice of the application to the non applicant-RP for 09.05.2019.

A copy of the application be served on the Resolution Professional.

Process dasti as well.

List for further consideration on 09.05.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**